

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Bench - SM
Court - I

Sl. No.	Appl/Appeal No.	Appellant	Respondent	Impugned Order
1.	E/WD/30794/2018 E/Cross/30660/2018 E/30514/2018	Commissioner of Central Tax, Medchal - GST	Visakha Industries Ltd.,	OIA No. HYD- EXCUS-MD-AP2- 0233-0235-17- 18-CE dated 06.02.2018 passed by CCE (Appeals-II), Hyderabad
2.	E/WD/30795/2018 E/30515/2018			

Appearance

Shri Dass Thavanam, Superintendent (AR) for the Appellant.
None for the Respondent.

Coram:

Hon'ble Mr. M.V. RAVINDRAN, MEMBER (JUDICIAL)

Date of Hearing: 16/10/2018

Date of Decision: 16/10/2018

FINAL ORDER No. A/31345-31346/2018

[Order per: M.V. Ravindran]

These two applications are filed by the Revenue for withdrawal of appeals. Accordingly, I allow the applications and dismiss the appeals as withdrawn.

(Order dictated & pronounced in open court)

**M.V. RAVINDRAN
MEMBER (JUDICIAL)**

Lakshmi....